

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
BENCH 'C', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND SH. AMIT SHUKLA, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA Nos.6816 & 6817/Del/2018  
(Assessment Years : 2014-15 & 2015-16)

Himanshu Singhal F-100, 1 <sup>st</sup> Floor, Rajouri Garden, New Delhi – 110 027  PAN : CNYPS 3849 G <b>(APPELLANT)</b>	Vs.	ACIT Circle -3 New Delhi  <b>(RESPONDENT)</b>
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Assessee by	Shri Nippun Mittal, C.A.
Revenue by	Shri Sanjay Kumar, CIT-D.R.

Date of hearing:	07.12.2021
Date of Pronouncement:	07.12.2021

**ORDER**

**PER ANIL CHATURVEDI, AM :**

Both the appeals filed by the assessee are directed against the order dated 31.08.2018 of the Commissioner of Income Tax (Appeals)-23, New Delhi relating to Assessment Years 2014-15 & 2015-16.

2. On the date of hearing, Ld. A.R., Shri Nippun Mittal filed a letter submitting that assessee wants to withdraw the appeals as the assessee is not interested in pursuing the appeals. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the rival submissions and perused the material on record. In view of the aforesaid request of Ld. A.R, **the appeals of the assessee are dismissed as withdrawn.**

4. **In the result, both the appeals of the assessee are dismissed.**

**Order pronounced in the open court on 07.12.2021**

**Sd/-  
(AMIT SHUKLA)  
JUDICIAL MEMBER**

**Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

*Date:- 07.12.2021*

*PY\**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI